

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8157 of 2021

Manjit Karmali Petitioner
Versus
The State Of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Diwakar Jha, Advocate
For the State : APP

Order No. 02: Dated: 6th September, 2021

Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Patratu P.S. Case No. 43 of 2021.

The petitioner and one Rajan Munda were apprehended by the police and from the possession of the petitioner four live cartridges were recovered.

Although the petitioner has got four criminal antecedents, but, regard being had to the fact that the petitioner is in custody since 13.03.2021, he is directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Ramgarh, in connection with Patratu P.S. Case No. 43 of 2021.

(Rongon Mukhopadhyay, J.)

MM